

(e) whether it is better for the Government to use FERA companies in manufacturing activities in core sector rather than allow them to engage in trading activities?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) Yes, Sir.

(b) In the absence of the fuller details of the 'study' to which has been made in the news item, it is difficult to comment on the conclusions drawn.

(c) and (d) Once a company reduces non-resident equity to 40 per cent, it ceases to be a FERA company and becomes an 'Indian' company. Hence data on their activities are not kept under FERA. If information is required about any particular company or companies, it can be collected from other sources and supplied.

(e) Companies having more than 40 per cent non-resident equity may undertake new activities in the core sector only. The FERA process is already complete and only those companies which were predominantly engaged in core sector and exports were allowed to retain 51 per cent non-resident equity.

Cases of FERA Companies

6293. SHRI T. M. SAWANT: Will the Minister of FINANCE be pleased to state:

(a) how many cases of FERA companies still remain to be decided for the resting point of foreign equity-holdings, besides drug companies;

(b) have the cases of M/s. Siemens and Union Carbide been recently decided, permitting them to hold foreign shareholding of 51 per cent;

(c) is it a fact that in the cases of Siemens, they have been given time upto 1982 for changing the character of their company, to adhere to the FERA guidelines for holdings 51 per cent foreign shareholding; and

(d) have there been any deviations from the specified FERA guidelines while deciding the cases of M/s. Siemens and Union Carbide under FERA?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) A statement is attached.

(b) Yes, Sir. The application of M/s. Siemens was decided in March, 1980 and that of M/s. Union Carbide Ltd. in May, 1980.

(c) One year time has been allowed to enable the company to restructure its activities and to shed trading activities of products manufactured by inter-connected companies.

(d) No, Sir.

Statement

1. Assam Oil Co. Ltd., Assam.
2. Burmah Oil Co. (India) Trading Ltd., Assam.
3. CASTROL LTD., Bombay.
4. Oil India Ltd., Calcutta.
5. Tata Dilworth Secord Meaghar & Associates.

N.B. The first four cases are pending since negotiations are under way with the companies concerned regarding takeover or other arrangements. The last case was received late and is being processed.

All India Service Test 1978 of Central Bank of India

6294. SHRI T. NAGARATNAM: Will the Minister of FINANCE be pleased to state:

(a) the number of general, Scheduled Castes and Scheduled Tribes Employees appeared in the written All India Services Test 1978 of the Central Bank of India;

(b) the number of general, Scheduled Castes and Scheduled Tribes employees who qualified in the Written Examination according to the First List;

(c) the number of general, Scheduled Castes and Scheduled Tribes employees who have been appointed to the Officer Cadre;

(d) whether a supplementary List of more successful candidates was declared; if so, the number of general, Scheduled Castes and Scheduled Tribes employees declared successful on the basis of the supplementary List; and

(e) the rationale behind the supplementary List?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The Central Bank of India has reported the following figures relating to the All India Service Test for 1978;

General SC/ST

I. Number of employees who appeared in the test	4964	111
II. Number of employees who qualified in the test according to the first list	237	7
III. Number of employees promoted to officers cadre (including those from the second list)	400	9

(d) Yes, Sir. In the supplementary list 205 general candidates and 3 Scheduled Caste/Scheduled Tribe candidates were declared successful.

(e) After the result of written test was declared, a representation was made, and it was observed that there were a few questions which were capable of having more than one answer. Keeping this in view, a revaluation was undertaken, and the supplementary list was released thereafter.

Survey on Hot/Sulphur Springs

6295. SHRI K. P. SINGH DEO: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have done any survey on the hot/sulphur springs in the country;

(b) if so, the details thereof;

(c) the number of those in Orissa with their locations; and

(d) steps taken by Central/State Government to develop these springs in the country, Orissa and in Dhenkanal District, for foreign and Indian tourists?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) to (c). The Central Department of Tourism has not conducted any countrywide survey on hot water/sulphur springs. However, the Central Department of Tourism carried out a hydrographic survey of only the hot water springs at Vaisistha, about 3 Km. from Manali in Himachal Pradesh. The Survey was carried out from January 1976 to March 1976 and from November, 1976 to March 1977 through the Geological Survey of India. The report of the survey has recently been received in the Central Department of Tourism from the Geological Survey of India. The survey was undertaken with a view to consider expansion of the facilities provided at the hot water spring baths at Vasistha which are already popular with the tourists who visit Manali.

Subsequently, the services of a balneological expert under the United Nations Development Programme (Technical Assistance) were also obtained to advise the Central Department of Tourism on the further development of the Vasistha hot springs. The expert visited Manali and Vasistha in December, 1977 and again in February 1978. Based on his recommendations, the Central Department of Tourism has requested the Government of Himachal Pradesh to make additional land available for the expansion of the hot-water spring baths and provision of other facilities at Vasistha.

(d) The question of development of hot/water sulphur springs in the district of Dhenkanal in Orissa will be considered when discussions are held this month with the State tourist officials regarding the development of tourist infrastructural facilities along the identified travel circuits in Orissa.